

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.100/1946/2013**

This the 8<sup>th</sup> day of September, 2016

**Hon'ble Mr. Justice M.S.Sullar, Member (J)  
Hon'ble Mr.K.N. Shrivastava, Member (A)**

1. A.I.R. Broadcasting Professionals Association  
Through its Office Secretary,  
Regd. Office: D-369, SF, Gali No.14,  
Laxmi Nagar, New Delhi-110092.
2. Sh. Ayub Husain Khan  
S/o Late Mr. Atique  
Aged about 49 years,  
R/o 222/2, Zakir Nagar,  
New Delhi-110025. ... Applicants

(By Advocate: Shri Yogesh Sharma)

**Versus**

1. Union of India  
Ministry of Information and Broadcasting  
"A" Wing, Shastri Bhawan  
Dr. Rajendra Prasad Road,  
New Delhi-110001.  
Through its Secretary
2. Prasar Bharati Secretariat,  
(Broadcasting Corporation of India)  
2<sup>nd</sup> Floor, PTI Building Sansad Marg,  
New Delhi-110001.
3. Directorate General,  
All India Radio,  
Akashvani Bhavan,  
Parliament Street,  
New Delhi-110001.
4. All India Radio,  
Broadcasting House, (Akashvani Bhawan),  
Delhi Station, Parliament Street,  
New Delhi-110001.  
Through its Station Director. ... Respondents

(By Advocate: Shri S.M. Arif)

**ORDER(ORAL)****By Hon'ble Mr.Justice M.S. Sullar, M(J):**

During the course of the arguments, at the very outset, learned counsel for the applicant has placed reliance on a judgment of Hon'ble High Court of Kerela in the case of **Union of India & Others Vs. Purushothaman C. &Ors.** OP(CAT) No.38/2015(Z) in support of his contentions.

2. On the other hand, learned counsel for the respondents has placed on record the copy of the order dated 05.09.2016 in SLP (C) No. 13876-13877/2016 filed against the indicated order of Kerala High Court wherein the Hon'ble Apex Court has directed the parties to maintain status quo. Meaning thereby the subject matter involved in the instant OA is pending before the Hon'ble Apex Court. Since the law laid down by the Hon'ble Apex Court would have the direct bearing so there is no reason to decide the matter at this stage.

3. Therefore in this view of the matter, instant OA is adjourned Sine-die. Needless to mention that either of the parties would be at liberty to move an application for revival of the OA, after the decision of indicated SLP.

**(K.N.Shrivastava) (Justice M.S.Sullar)**  
**Member (A) Member (J)**

Dated:8<sup>th</sup> September,2016

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